

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.846/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, read with CERC (Indian Electricity Grid Code) Regulations, 2010 and CERC (Indian Electricity Grid Code) Regulations, 2023 seeking compensation (along with interest) for the generation loss suffered due to curtailment / backing down instruction issued by Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL) in capacity of STU and Rajasthan SLDC on account of its inadequate transmission system for evacuation of power.

Petitioner : Solaire Surya Urja Private Limited (SSUPL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL) & Ors.

Date of Hearing : **24.2.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, SSUPL
Shri Pratyush Singh, Advocate, SSUPL
Shri Deepak Thakur, Advocate, SSUPL
Ms. Poorva Saigal, Advocate, RRVPNL
Shri Shubham Arya, Advocate, RRVPNL
Shri Rishabh Saxena, Advocate, RRVPNL
Ms. Anushree Bardhan, Advocate, RUVITL
Ms. Ritika Singh, Advocate, RUVITL
Ms. Somya Sahni, Advocate, RUVITL
Ms. Rashmi Vaish, Advocate, RUVITL
Ms. Himani Dutta, NRLDC
Shri Ajit Kumar Yadav, NRLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner, while pointing out that Respondent Nos. 1 & 2 filed their reply only on 17.2.2026, requested four weeks to file rejoinder(s). Allowing this request, the Commission permitted the Petitioner to file its rejoinder(s) within four weeks.

2. The Petition will be listed for hearing on **12.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

